



Annexure-II

Policy wordings

In consideration of payment of additional premium, its hereby agreed and declared that **We** will pay *You* the Amount/Value deducted towards depreciation on parts of Insured Vehicle as per the Survey Report, approved by us in case of partial loss to the Insured vehicle, if **Your** Vehicle is damaged by a peril covered and mentioned in section-1 of the 2-Wheeler Motor Insurance (Package) policy.

Conditions

- a. Claims made by You against Us under 'Nil Depreciation Cover' are subject to the terms and conditions set forth under the 2-Wheeler Motor Insurance (Package) policy.
- b. In case of transfer of ownership of the Insured Vehicle, the cover under 'Nil Depreciation Cover' shall expire.
- c. The benefits under 'Nil Depreciation Cover' can be utilized for a maximum of two times during the Policy Period.

What is not Covered:

We will not be liable to indemnify You for the following events:

- i. If claim under section-1 of 2-Wheeler Motor Insurance (Package) policy is not admissible.
- ii. Depreciation pertaining to any part/sub part/ accessories not approved for replacement by Us under 2-Wheeler Motor Insurance (Package) policy.
- iii. Loss or damage to tyres and/or battery of the Insured Vehicle.

Definitions:

- i. **You, Your, yourself:** The person or persons We insure as set out in the Schedule.
- ii. **We, Our, Us:** Shriram General Insurance Company Limited.
- iii. **Insured Vehicle:** The vehicle insured by Us under the 2-Wheeler Motor Insurance (Package) policy and as shown on the Schedule.
- iv. **Policy Period:** The period between and including the commencement date and expiry date as shown in the 2-Wheeler Motor Insurance (Package) policy.
- v. **Schedule:** The Schedule and any annexure or endorsement to it which sets out Your personal details and the insurance cover in force.